

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1462**

**TO BE ANSWERED ON THE 25<sup>TH</sup> JULY, 2017/ SHRAVANA 3, 1939 (SAKA)**

**FAKE IDENTITY CARDS**

**1462. SHRIMATI RANJANBEN BHATT:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether it is a fact that the business of making fake identity cards are on the rise in various parts of the country;**

**(b) if so, whether the Government has taken any corrective steps in this regard and if so, the details thereof; and**

**(c) the other measures taken by the Government to stop such illegal activities in the country?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (c): 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India. The responsibilities to maintain law and order including action against business of making fake identity cards rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. National Crime Records Bureau does not maintain such data.**

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